
Iqbal Khan Vs Surjee Devi & Ors

**First Appeal From Order No. 366 Of 2018, Civil Miscellaneous Application No.
31263, 31264 Of 2018**

Court: Delhi High Court

Date of Decision: Feb. 7, 2024

Acts Referred:

Employee's Compensation Act, 1923 " Section 3, 4, 4A(3), 4A(3)(b), 10, 10(A), 10(B), 11, 17, 19, 30(1)(aa)#Code of Civil Procedure, 1908 " Section 151

Hon'ble Judges: Dharmesh Sharma, J

Bench: Single Bench

Advocate: Madhu Sudan Bhayana, Madahv Shah, Pradhuman, Vikrant Rana, Arjun Khatri, Pankaj Gupta

Final Decision: Dismissed

Judgement